

the posts of Principals of Government Higher Secondary Schools in Delhi;

(b) whether these rules are also applicable in the case of schools of Delhi Corporation; and

(c) if not, the reasons therefor?

**The Minister of Education (Shri M. C. Chagla):** (a) The seniority is determined according to the provisions of the Delhi Administration (Seniority) Rules, 1965. Length of service and the character of appointment in the grade—temporary or permanent—normally determine the seniority.

(b) and (c). The Delhi Municipal Corporation is still following the Delhi State Service (Seniority) Rules, 1954. The Corporation has yet to take a decision as to the desirability or otherwise of adopting the Delhi Administration (Seniority) Rules, 1965.

#### **Hostel Subsidy to Children**

**2053. Shri P. R. Chakravarti:**  
**Shri Yashpal Singh:**  
**Shri K. N. Tiwary:**  
**Dr. Sarojini Mahishi:**

Will the Minister of Education be pleased to state:

(a) whether it has been decided to allow hostel subsidy to certain categories of Government servants in respect of their children studying in residential schools under the Central Schools Scheme; and

(b) if so, the details thereof?

**The Deputy Minister in the Ministry of Education (Shrimati Soundararam Ramachandran):** (a) Yes, Sir.

(b) A copy of the scheme for hostel subsidy is placed on the Table of the House. [Placed in Library—See No. LT-5328/65].

#### **Cease-fire in Manipur**

**2054. Shrimati Renuka Barkataki:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Chief Minister of Manipur has object-

ed to the Peace Mission's proposal to extend the cease-fire agreement to Manipur; and

(b) if so, Government's reaction thereto?

**The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi):** (a) and (b). The cessation of operations agreement has been applicable to three subdivisions of Manipur from the beginning. There is no question of considering extension of the agreement to any other areas of Manipur and therefore of the Chief Minister Manipur expressing any views about it.

#### **Production of Fertilisers**

**2055. Shri M. E. Krishna:** Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether it is a fact that the Planning Commission has not accepted the proposal of his Ministry to step up the fertilizer production to meet the country's requirement in the Fourth Plan period; and

(b) if so, the alternatives that weighed with the Planning Commission to meet the fertilizer requirements without expansion programmes?

**The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan):** (a) No.

(b) Does not arise.

#### **Urbanisation in Delhi**

**2056. Shri Shiv Charan Gupta:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that a large number of villages in Delhi have become urban villages;

(b) if so, their number before the 1st September, 1962 and the number at present;

(c) the names of villages whose lay-outs have been prepared by the Delhi Development Authority; and

(d) the facilities regarding the construction of houses and setting up of small-scale industries which are being given to these urban villages?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) 29 villages have been notified as urban areas under Section 507 of the Delhi Municipal Corporation Act. A proposal to notify 88 more villages as urban areas is under consideration.

(b) (i) The number of villages notified as urban areas before 1st September, 1982 . . . 20\*.

\*Out of these, 11 villages were partly declared as urban before 1st September, 1982 and partly after that date.

(ii) The number of villages notified as urban at present . . . 29.

(c) 1. Tamun Nagar Khizrabad; 2. Sarai Juliana; 3. Joga Bai; 4. Okhla; 5. Garhi Jharia Maria; 6. Samrudpur; 7. Masjid Moth; 8. Shahpur Jat; 9. Mohd. Pur; 10. Masihgarh; 11. Khirki; 12. Sheikh Sarai; 13. Ber Sarai; 14. Katwaria Sarai; 15. Azadpur; 16. Bharola; 17. Peepalthala; 18. Rampura; 19. Wazirpur; 20. Naraina; 21. Basai Darapur; 22. Tatarpur; 23. Nangal Raya; 24. Assalat Pur; 25. Possangi Pur; 26. Nangli Jalab.

The above villages are in the group of 88 villages under consideration for

(a) Residential

	Area (in acres)	No. of Plots
D.D.A.	3,629	4,638
D.M.C.	372	18,573
	(approx.)	(camping sites of 25 sq. yds. each)
	180	3,803
	(approx.)	(plots of 80 sq. yds. each)
	128	6,427
	(approx.)	(camping sites of 25 sq. yds each—under development).

(b)—

By D.D.A. . . . . 8,500 acres  
By D.M.C. . . . . 663 acres (approx.)

**Fire in Durgapur-Calcutta Line**

2058. Shrimati Jyotsna Chanda: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that a fire broke out twice in three days recently in the Gas Grid in Durgapur-Calcutta line;

notification as part of the urban areas of Delhi.

(d) Facilities under the low-income group housing scheme and the middle-income group housing scheme for grant of financial assistance to individual house-builders in urban areas for the construction of houses for their *bona fide* residential use are available. Facilities for the setting up of small-scale industries in these villages are being examined by the Delhi Development Authority.

**Development of Residential and Industrial Areas in Delhi**

2057. Shri Shiv Charan Gupta: Will the Minister of Home Affairs be pleased to state:

(a) the residential and industrial areas with number of plots developed so far or the areas under development by the Delhi Development Authority and the Municipal Corporation of Delhi; and

(b) the areas likely to be developed in the Fourth Five Year Plan period?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) The residential and industrial areas developed or under development by Delhi Development Authority and the Municipal Corporation of Delhi:

Industrial

Area (in acres)	No. of plots
2,538	1,011
..	..

(b) if so, whether any enquiry has been made into the matter;

(c) the outcome thereof; and

(d) if not, whether an enquiry will be made?

The Minister of State in the Ministry of Home Affairs and Minister of